

Parliament Session Wrap

Monsoon Session – September 14, 2020 to September 23, 2020

Government Bills passed by Parliament during the Monsoon Session

Short Title	Key Objectives
* The Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 2020 – Replaces an Ordinance	Reduces the salary of Members of Parliament by 30% for a period of one year commencing from April 1, 2020 to meet the exigencies arising out of COVID-19.
* The Salary and Allowances of Ministers (Amendment) Bill, 2020 – Replaces an Ordinance	Reduces the sumptuary allowance payable to each minister by 30% for a period of one year commencing from April 1, 2020 to meet the exigencies arising out of COVID-19.
* The Insolvency and Bankruptcy (Second) Amendment Bill, 2020 – Replaces an Ordinance	Temporarily suspends initiation of corporate insolvency resolution process under the Insolvency and Bankruptcy Code for a specified period of six months or such further period, up to one year.
* The Banking Regulation (Amendment) Bill, 2020 – Replaces an Ordinance	Expands RBI's regulatory control over co-operative banks, and enables RBI to prepare a scheme for reconstruction or amalgamation of a banking company without imposing a moratorium.
* The Taxation and Other Laws (Relaxation of Certain Provisions) Bill, 2020 – Replaces an Ordinance	Provides certain relaxations related to tax compliance, such as extension of time limit and waiver of penalty for various taxation laws and provides for donations to PM-CARES fund to be eligible for 100% deduction.
* The Homoeopathy Central Council (Amendment) Bill, 2020 – Replaces an Ordinance	Extends the tenure of Board of Governors, superseding the Central Council of Homoeopathy, for a period of one year.
* The Indian Medicine Central Council (Amendment) Bill, 2020 – Replaces an Ordinance	Provides for supersession of the Central Council of Indian Medicine by the Board of Governors for a period of one year.
* The Epidemic Diseases (Amendment) Bill, 2020 – Replaces an Ordinance	Provides preventive measures for the violence against health care personnel and damage of property during the COVID-19 pandemic.
* The Essential Commodities (Amendment) Bill, 2020 – Replaces an Ordinance	Empowers the central government to control the production, supply, distribution, trade, and commerce in certain commodities, increases competition, and enhances farmers' income.
* The Farmers' Produce Trade and Commerce (Promotion and Facilitation) Bill, 2020 – Replaces an Ordinance	Creates an ecosystem to facilitate remunerative prices through alternative trading channels, promotes inter-state and intra-state trade and commerce of farmers' produce outside the physical premises of markets, and provides a framework for electronic trading.
* The Farmers (Empowerment and Protection) Agreement on Prices Assurance and Farm Services Bill, 2020 – Replaces an Ordinance	Provides a national framework on farming agreements to protect and empower farmers to engage with agri-business firms, processors, aggregators, wholesalers, large retailers, and exporters for farm services and sale of future farming produce at a mutually agreed remunerative price framework.
* The Appropriation (No.4) Bill, 2020	Authorises expenditure from the Consolidated Fund of India for the financial year 2020-21.
* The Appropriation (No.3) Bill, 2020	Authorises expenditure from the Consolidated Fund of India for the financial year 2020-21.
The National Commission for Indian System of Medicine Bill, 2019	Repeals the Indian Medicine Central Council Act, 1970, and sets up a National Commission to regulate the education and practice of Indian systems of Medicine.

Short Title	Key Objectives
The National Commission for Homoeopathy Bill, 2019	Repeals the Homoeopathy Central Council Act, 1973, and sets up the National Commission for Homoeopathy to regulate homoeopathic education and practice.
The Institute of Teaching and Research in Ayurveda Bill, 2020	Merges three Ayurveda institutes into one institution by the name of Institute of Teaching and Research in Ayurveda and declares the institution to be an Institute of National Importance.
The Aircraft (Amendment) Bill, 2020	Converts DGCA, BCAS, and AAI into statutory bodies and increases the maximum amount of fine for certain penalties to one crore rupees.
The Indian Institutes of Information Technology Laws (Amendment) Bill, 2020	Declares five Indian Institutes of Information Technology (IIITs) set up under Public Private Partnership mode in Surat, Bhopal, Bhagalpur, Agartala, and Raichur as institutions of national importance.
The Rashtriya Raksha University Bill, 2020	Establishes Rashtriya Raksha University as an institute of national importance.
The National Forensic Science University Bill, 2020	Establishes National Forensic Science University as an institute of national importance.
The Companies (Amendment) Bill, 2020	Removes penalty and imprisonment in certain offences and reduces the amount of fine payable in certain offences, among others.
The Occupational Safety, Health and Working Conditions Code, 2020	Consolidates 13 laws related to health, safety, and working conditions of workers. Applies to establishments with more than 10 workers, and to all mines and docks.
The Code on Social Security, 2020	Subsumes and rationalises the nine central labour laws relating to social security.
The Industrial Relations Code, 2020	Subsumes and rationalises the Trade Unions Act, 1926, the Industrial Employment (Standing Orders) Act, 1946, and the Industrial Disputes Act, 1947.
The Foreign Contribution (Regulation) Amendment Bill, 2020	Streamlines and strengthens the provisions of the Foreign Contribution (Regulation) Act, 2010.
The Bilateral Netting of Qualified Financial Contracts Bill, 2020	Enables India to become a major market for the Over The Counter (OTC) Derivatives products and strengthens the financial stability of the country.
The Jammu and Kashmir Official Language Bill, 2020	Provides for the languages to be used for official purposes in the Union Territory of Jammu and Kashmir.

*These Bills were introduced during Monsoon Session, 2020.

Government Bills introduced during the Monsoon Session and pending

Short Title	Key Objectives	Introduced on	Status
The Assisted Reproductive Technology (Regulation) Bill, 2020	Establishes the national and state level boards and the national registry for the regulation and supervision of assisted reproductive technology clinics, and technology banks for safe and ethical practice of assisted reproductive technology services.	14 Sep 2020 Lok Sabha	Pending
The Factoring Regulation (Amendment) Bill, 2020	Permits Non-Banking Financial Companies (NBFCs) other than NBFC-Factors to undertake factoring business and Trade Receivables Discounting System (TReDS) entities to act as agents for financiers for filing of registration of charge with the Central Registry.	14 Sep 2020 Lok Sabha	Pending
The National Commission for Allied and Healthcare Professions Bill, 2020	Maintains standards of education and practice through the constitution of central and corresponding state councils for allied and healthcare professions.	15 Sep 2020 Rajya Sabha	Pending

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills passed by one House and pending in the other House

LOK SABHA		
Short Title	Introduced on	Passed by Lok Sabha, Pending in Rajya Sabha
The Inter-State River Water Disputes (Amendment) Bill, 2019	25 Jul 2019	Passed on 31 Jul 2019
The Surrogacy (Regulation) Bill, 2019	15 Jul 2019	Passed on 5 Aug 2019, Select Committee Report on 5 Feb 2020
The Dam Safety Bill, 2019	29 Jul 2019	Passed on 2 Aug 2019
The Medical Termination of Pregnancy (Amendment) Bill, 2020	2 Mar 2020	Passed on 17 Mar 2020
The Major Port Authorities Bill, 2020	12 Mar 2020	Passed on 23 Sep 2020

Government Bills pending in both Houses from earlier Sessions of Parliament

LOK SABHA		
Short Title	Introduced on	Status
The DNA Technology (Use and Application) Regulation Bill, 2019	8 Jul 2019	Standing Committee to submit report by the end of the first week of Winter Session, 2020
The Anti-Maritime Piracy Bill, 2019	9 Dec 2019	Standing Committee to submit report within three months <i>w.e.f.</i> 23 Dec 2019
The Maintenance and Welfare of Parents and Senior Citizens (Amendment) Bill, 2019	11 Dec 2019	Standing Committee to submit report by the first day of the last week of Winter Session, 2020
The Personal Data Protection Bill, 2019	11 Dec 2019	Joint Select Committee to submit report by the end of the second week of Winter 2020 session.

RAJYA SABHA		
Short Title	Introduced on	Status
The Pesticides Management Bill, 2020	23 Mar 2020	Not referred to Standing Committee
The National Institutes of Food Technology, Entrepreneurship and Management Bill, 2019	13 Feb 2019	Standing Committee Report on 3 Dec 2019
The Cinematograph (Amendment) Bill, 2019	12 Feb 2019	Standing Committee Report on 16 Mar 2020.
The Registration of Marriage of Non-Resident Indian Bill, 2019	11 Feb 2019	Standing Committee Report on 13 Mar 2020.
The Constitution (125th Amendment) Bill, 2019	6 Feb 2019	Standing Committee Report on 5 Mar 2020.
The Constitution (Scheduled Tribes) Order (Amendment) Bill, 2019	9 Jan 2019	Not referred to Standing Committee
The Waqf Properties (Eviction of Unauthorised Occupants) Bill, 2014	18 Feb 2014	Standing Committee Report on 12 Aug 2015
The Assam Legislative Council Bill, 2013	10 Dec 2013	Standing Committee Report on 17 Feb 2014
The Readjustment of Representation of Scheduled Castes and Scheduled Tribes in Parliamentary and Assembly Constituencies (Third) Bill, 2013	10 Dec 2013	Not referred to Standing Committee
The Delhi Rent (Repeal) Bill, 2013	29 Aug 2013	Not referred to Standing Committee
The Registration (Amendment) Bill, 2013	8 Aug 2013	Standing Committee Report on 8 May 2015
The Rajasthan Legislative Council Bill, 2013	6 Aug 2013	Standing Committee Report on 9 Dec 2013
The Employment Exchanges (Compulsory Notification of Vacancies) Amendment Bill, 2013	22 Apr 2013	Standing Committee Report on 7 Feb 2014
The Building and Other Construction Workers Related Laws (Amendment) Bill, 2013	18 Mar 2013	Standing Committee Report on 15 Mar 2014
The Indecent Representation of Women (Prohibition) Amendment Bill, 2012	13 Dec 2012	Standing Committee Report on 24 Sep 2013
The Tamil Nadu Legislative Council (Repeal) Bill, 2012	4 May 2012	Not referred to Standing Committee
The Inter-State Migrant Workmen (Regulation of Employment and Conditions of Service) Bill, 2011	18 Aug 2011	Standing Committee Report on 20 Dec 2011
The Mines (Amendment) Bill, 2011	23 Mar 2011	Standing Committee Report on 20 Dec 2011

Short Title	Introduced on	Status
The Telecom Regulatory Authority of India (Amendment) Bill, 2008	15 Dec 2008	Standing Committee Report on 16 Feb 2009
The Indian Medicine and Homoeopathy Pharmacy Bill, 2005	12 Aug 2005	Standing Committee Report on 28 Jul 2006
The Seeds Bill, 2004	9 Dec 2004	Standing Committee Report on 28 Nov 2006
The Provisions of the Municipalities (Extension to the Scheduled Areas) Bill, 2001	30 Jul 2001	Standing Committee Report on 9 Dec 2003
The Delhi Rent (Amendment) Bill, 1997	28 Jul 1997	Standing Committee Report on 21 Dec 2000
The Constitution (79th Amendment) Bill, 1992	22 Dec 1992	Standing Committee Report on 22 Mar 1995

Sources: Relevant Bills; Bulletins of Lok Sabha and Rajya Sabha; PRS.

Government Bills Withdrawn during the Budget Session

Short Title	Key Objectives	Withdrawn on
The Code on Social Security, 2019	Subsumes and rationalises the nine central labour laws relating to social security.	19 Sep 2020
The Industrial Relations Code Bill, 2019	Subsumes and rationalises the Trade Unions Act, 1926, the Industrial Employment (Standing Orders) Act, 1946, and the Industrial Disputes Act, 1947.	19 Sep 2020
The Occupational Safety, Health and Working Conditions Code, 2019	Consolidates 13 laws related to health, safety, and working conditions of workers. Applies to establishments with more than 10 workers, and to all mines and docks.	19 Sep 2020
The Banking Regulation (Amendment) Bill, 2020	Allows co-operative banks to issue equity, preference, and special shares and debentures to any person residing in the area of its operation.	14 Sep 2020
The Allied and Healthcare Professions Bill, 2018	Seeks to regulate and standardise the education and practice of allied and healthcare professionals.	15 Sep 2020

Status of Government Bills

Bills pending before session	46
Bills introduced during the session	22
Bills passed during the session	27
Bills withdrawn during the session	5
Bills pending at the end of the session	36

DISCLAIMER: This document is being furnished to you for your information. You may choose to reproduce or redistribute this report for non-commercial purposes in part or in full to any other person with due acknowledgement of PRS Legislative Research ("PRS"). The opinions expressed herein are entirely those of the author(s). PRS makes every effort to use reliable and comprehensive information, but PRS does not represent that the contents of the report are accurate or complete. PRS is an independent, not-for-profit group. This document has been prepared without regard to the objectives or opinions of those who may receive it.